

HIGH COURT OF CHHATTISGARH : BILASPUR

:: NOTICE ::

No. 2409/ SCDSA/2025

Bilaspur, dated: 04/02/2025

In pursuance of this Registry's Notice No. 4595/SCDSA/2021 dated 11/05/2021, proposals/ application forms for designation as Senior Advocate have been received from Smt. Meera Ansari, Advocate, Shri Ashok Kumar Varma, Advocate, Shri Manoj Vishwanath Paranjpe, Advocate and Shri Sunil Otvani, Advocate.

In terms of Rule 6(3) of High Court of Chhattisgarh (Designation of Senior Advocates) Rules 2018, suggestions/ views, if any, of other Stakeholders in the proposed designation are invited for consideration by the Committee for Designation of Senior Advocates for purpose of scrutiny and assessment of the application so received.

Suggestions/ views may be submitted to the Secretariat of the Committee for Designation of Senior Advocates within a period of 03 weeks from the date of publication of this notice. Suggestions/ views beyond the said stipulated period shall not be entertained.


(K. Vinod Kujur)
Registrar General

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh :-

1. Name of the Advocate : Smt. Meera Ansari
2. Permanent Residential Address
and mobile number of the Advocate : B-1, Priyadarshini Nagar,
Bilaspur (C.G.),
Mo. No. 9424152582
3. E-mail Address : sheenameera10@gmail.com
4. Educational Qualification : B.A. LL.B.
5. Date of Birth : 06.05.1960
6. Date of enrollment as an Advocate : 20.07.1990
and where enrolled : Bar Council of Madhya Pradesh,
Jabalpur.
7. Enrollment Number : 834/1990
8. Other information, if any, including
reported cases, legal aid work/publication/
participation in Seminar or Conference/
association any Faculty of law etc. : AFR Cases :-

1. Smt. Preeti Devi Tiwari Vs
Union of India & others
(W.P.S. No. 2573/2015)
2. Irfan-Ur Rahim Khan Vs
Farha Khan (FAM No.
165/2019)

3. Surendra Pal Singh alias
Pappi Bhatia Vs State of C.G.
(Cr.A. No. 1297/2002 decided
with other appeals)
4. Vikram Sharma & others Vs
State of C.G. (Cr.A. No.
735/2007)
5. Mahaveer Chandrakar Vs
State of C.G. (CR.R. No.
704/2017)
6. Neeraj Jagatramaka Vs State
of C.G. (W.A. No. 7/2022)

Reported Cases :-


1. 2008(3) C.G.L.J. Page 390
Anil Kumar Tiwari & others Vs
State of M.P. & others
2. 2013(4) C.G.L.J. Page 195
Sanjay Kumar Mishra Vs
Umesh Narayan Mishra
3. 2017(4) C.G.L.J. Page 354
Mahaveer Chandrakar Vs
State of Chhattisgarh
4. 2020(0) Supreme (Chh) Page
377 Raj Kumar Vs State of
C.G.

5. AIROnline 2022 CHH 1342

Lata Devi Ghritlahre Vs State
of C.G. & others


9. Details of their best five (5) synopsis : 1. Vinod Singh and other Vs State
of C.G. (Cr.A. No. 616/2007)
2. Smt. Preeti Devi Tiwari Vs Union
of India & others
(W.P.(S) No. 2573/2015)
3. Surendra Pal Singh alias Pappi
Bhatia Vs State of C.G.
(Cr.A. No. 1297/2002)
4. C.G. State Waqf Board Vs Smt.
Suraiya Begum
(Civil Revision No. 126/2015)
5. Narendra Singh Bhatiya Vs
Nilesh Patel
(W.P.Cr. No. 28/2015)

12.4.2024
Dated


Signature of proposer
CHB. 18 or Adv.

I hereby express and give my consent to be designated as Senior Advocate by
the High Court of Chhattisgarh.

12.4.2024
Dated


Signature of Advocate
Smt Meera Anand

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh :-

1. Name of the Advocate : Smt. Meera Ansari
2. Permanent Residential Address
and mobile number of the Advocate : B-1, Priyadarshini Nagar,
Bilaspur (C.G.),
Mo. No. 9424152582.
3. E-mail Address : sheenameera10@gmail.com
4. Educational Qualification : B.A. LL.B.
5. Date of Birth : 06.05.1960
6. Date of enrollment as an Advocate : 20.07.1990
and where enrolled : Bar Council of Madhya Pradesh,
Jabalpur.
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8. Other information, if any, including
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participation in Seminar or Conference/
association any Faculty of law etc. :

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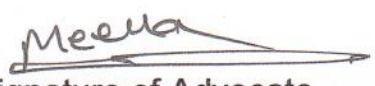
12.4.2024

Dated


Signature of proposer
(Dr. N.K. Shukla)

I hereby express and give my consent to be designated as Senior Advocate by
the High Court of Chhattisgarh.

12.4.2024
Dated


Signature of Advocate
SMT Meena Anshu

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and mobile number of the Advocate : B-1, Priyadarshini Nagar,
Bilaspur (C.G.),
Mo. No. 9424152582.
3. E-mail Address : sheenameera10@gmail.com
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3. Surendra Pal Singh alias Pappi
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(Cr.A. No. 1297/2002)
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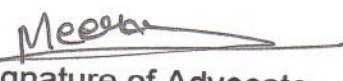
Dated 12.4.2024


Signature of proposer
V.R. Tiwari
12/4/2024

I hereby express and give my consent to be designated as Senior Advocate by
the High Court of Chhattisgarh.

12.4.2024

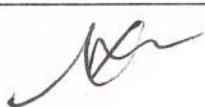
Dated


Signature of Advocate
SMT Meera Anand

FORM NO 2**RULE 4 (2)**

I, the undersigned Advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh.

1. Name of the Applicant	: Ashok Kumar Varma
2. Education Qualification	: B.A. LL.B
3. Date of Birth	: 19 th July 1950
4. Permanent Residential Address and mobile number of the Advocate	: Civil Lines, Near Nehru Chowk, Bilaspur Chhattisgarh Mob No:- 9407900238
5. Address of Professional office	: Civil Lines, Near Nehru Chowk, Bilaspur Chhattisgarh and Chamber No. 20 of the High Court Bar Association.
6. E-mail Address	: ashok.ashokkumarvarma@gmail.com
7. Date of Enrolment as an Advocate and where enrolled	: 8 January 1975 and enrolled at Jabalpur (Madhya Pradesh) (Document Enclosed)
8. Number in the roll of Advocates maintained by the State Bar Council and the date on which enrolled	: C.G./27/1975/ADV. and date is 8 th January 1975. (I.D. Card of State Bar Council Chhattisgarh is enclosed)
9. Are you a member of any Association of Lawyers? If so, give —	: No.



details	
10. Number of Years' practice (or Judicial service) and in which Court?	: Approximately 49 years in the Chhattisgarh High Court and District Court at Bilaspur
11. Have you specialized in any field of Law? If so, give details	: Yes, Specialisation in Criminal Laws
12. Have you been a chamber Junior to any Lawyer ? If so, furnish name of such Lawyer/Lawyers and the period held as such	: Yes, Junior of My Father Lt. Shri Krishnanand Varma, Senior Advocate, Supreme Court of India. From January 1975 to December 1975. In 27 th December 1975 Father/Senior of the Applicant passed away
13. Are you in the Panel or do you hold any office under the State or Central Government?	: Yes, in the Panel of - 1. Municipal Corporation of Bilaspur, 2. Airport Authority of India, 3. Guru Ghasidas Central University, 4. Chhattisgarh Rajya Sahakari Bank Mydt., Raipur (APEX BANK) 5. Formerly Chhattisgarh Public Service Commission (CGPSC)
14. Reference of any important matter in which you have appeared	: In one Criminal Appeal 1860/2023, Raj Mishra and Others v. State of Chhattisgarh which was decided on 03-04-2024 by the Division Bench of Hon'ble the Chief Justice and Hon'ble Justice Shri Ravindra Kumar Agarwal. It was a broad day light murder of

deceased Shailesh Yadav by 8 accused persons in the Holi Festival Day, at about 12. P.M. at Bhilai. The Hon'ble Trial Court has Convicted all the accused persons u/s 148, 302/149 of IPC.


There were four eye-witnesses of the incident, narrated the Pro-Prosecution version in 161 and 164 Cr.PC statement but partially/contradictory resailed from their earlier version in evidence before the Learned Trial Court. The Autopsy surgeon although given details of injury and examination of weapon and written co-relate with the evidence.

The Hon'ble Trial Court has convicted all the accused persons u/s 302, 148/149 of the IPC and sentenced to Imprisonment for Life and Fine of Rs1000 each, mostly on the basis of 164 Cr.PC, evidence of Eye-witnesses taken as substantial evidence.

Applicant Appeared for Appellant/Accused Rishabh Paswan and Somnath @ Akshay and argued that 164 statement is only a corroborative evidence and not substantive evidence and prosecution must prove that the death was Homicidal

Appeal was allowed.

(Copy of Judgement is enclosed as Annexure-).



15. Have you had to your credit any Journal? If so give details.	: Yes, Member in the Advisory Board of the Chhattisgarh Law Judgements (CGLJ)
16. Have you attended or participated in any seminar/conference relating to Law	: Yes, attended- Seminar on Curriculum Development Workshop for Education and Training of Legal Services Providers to Tribal and Rural Communities from 12 th -15 th November 2013, at Guru Ghasidas Central University, Bilaspur. The Seminar was Headed/Presided by Eminent Jurist/Educationalist Padmashree Prof. Shri N.R.Madhav Menon. (Relevant Papers is enclosed with the Annexure-)
17. Are you connected with any faculty of law? If so, give details	: No
18. Has any application of Designation as Senior- Advocate been made to the High Court of Chhattisgarh or any other Court before? If so, with what result?	: No application given prior to this application
19. Are you ordinarily practicing within the Jurisdiction of the High Court of Chhattisgarh?	: Yes



20. Other
information/particular
s, if any including
reported cases, legal
aid, work publications
etc.

1. : The name of the Applicant was sent for Elevation for High Court Judge in the year 2003-2004 by the Collegium of CG High Court, Headed by Hon'ble the Chief Justice Shri K.H.N.Kuranga
2. Father of the Applicant, Late Shri Krishnanand Varma (M.A (V.C's Gold Medalist) LL.B), was designated, Senior Advocate of Supreme Court of India (Document Enclosed as Annexure)
3. Some Judgements of Applicant are Published in Criminal Law Journal, Chhattisgarh Law Judgements, AIR Online and ILR Photocopies of 10 Judgements Enclosed as Annexures.
4. Participated in Lok Adalat
 - I. The applicant has Actively Participated in the First Lok Adalat of the State (the then Madhya Pradesh) on 17-06-1986 at Bilaspur (Relevant Document enclosed as Annexure)
 - II. The Applicant has actively Participated next Lok Adalat of the State the then Madhya Pradesh at Durg on 28-09-1986.
(Relevant Document is Enclosed as Annexure-)
 - III. The Applicant has Actively

Participated in two National Lok Adalat of High Court of Chhattisgarh at Bilaspur on 08-02-2020 and on 10-07-2021

IV. Conducted Cases of High Court Legal Aid Services Authority.

The Applicant has Conducted many cases of High Court Legal Aid Service Authority for the Accused/Appellant in the **Division Benches** of Hon'ble High Court. Some of the cases are as follows:-

- a) CRA 947/2016
Tikeshwar Patel @ Banti
v. State of Chhattisgarh
- b) CRA 1286/2016-
Ramkhilawan Gond v.
State of Chhattisgarh
- c) CRA-834/2016 Sukhram
v. State of Chhattisgarh
- d) CRA-1569/2017-
Sonu@Chandan Singh v.
State of Chhattisgarh
- e) CRA-500/2018- Ram
Ratan Paikra@ Bhunwa
v. State of Chhattisgarh
- f) CRA-311/2018- Milap
Thakur v. State of
Chhattisgarh
- g) CRA-770/2015- Aatram
Shanti v. State of
Chhattisgarh

21. Details of five Best
Synopsis.

h) CRA-376/2005- Kawasi

Joga v. State of
Chhattisgarh

i) CRA-1639/2018- Habil

Ekka v. State of
Chhattisgarh

j) CRA-1387/2019-

BishatBanjare v. State of
Chhattisgarh

V. The Applicant is appearing
mostly in Criminal Cases in
the High Court of
Chhattisgarh and submitted
synopsis with the cases.

Copies of Five synopsis of cases are

A. CRA-1860/2023- Raj

Mishra and another v. State
of Chhattisgarh

B. CRA- 947/2016 Tikeshwar

Patel @ Banti v. State of
Chhattisgarh

C. CRA- 2071/2023Ghasiram

@GhasiyaNagv. State of
Chhattisgarh

D. CRA-500/2018- Ram Ratan

Paikra@ Bhunwa v. State of
Chhattisgarh

E. CRMP- 2031/2018 Kailash

Chandravanshi and others
v. State of Chhattisgarh

VI - The Applicant has appeared in
many cases in the High Court of
Chhattisgarh at Bilaspur.

VII- Supreme Court Justice-
JaswantSingh Commission-

The Government of India has constituted Supreme Court Justice Jaswant Singh Commission to examine the demand for establishment of Permanent Benches of High Court, at places, away from their Principal Seats, in the year 1984.

Applicant appeared/represented the District Bar Association, Bilaspur (M.P) before the commission and canvassed for the establishment of the Bench of the High Court, at Bilaspur

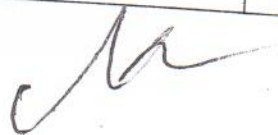
VIII.- The Applicant was appointed Deputy Advocate General by the State of Chhattisgarh for the High Court of Chhattisgarh at Bilaspur in the year 2002 and worked until 2004 (Document enclosed as Annexure)

IX.- The Applicant was appointed in the Penal of Central Government Counsel by the Union of India, New Delhi (Document Enclosed as Annexure)

X- The Applicant was elected Unanimously, Vice-President of the Chhattisgarh High Court Bar Association in the year 2004 (Document Enclosed as Annexure)

XI - The Applicant has passed LL.B in the year 1974 with 1st Division. (Document Enclosed as Annexure)

XII-Two Gold Medals for Law Final Topper Students-On application and



contribution of Applicant and his family, the Guru Ghasidas Central University started awarding two Gold Medals, to the toppers of Law Final Year Students, in the name of Father of the Applicant Shri Krishnanand Varma- Senior Advocate Supreme Court and mother of Applicant Smt. Shanti Varma, which is now forwarded to Atal Behari Vajpayee University, Bilaspur

XIII. Hon'ble Justice Shri V.R.Krishna Iyer has authorised the Applicant to translate his well-known book '98 NOT OUT' from English to Hindi.

(Document Enclosed as Annexure-)

XIV. Lawyers' Family-Applicant belongs to a well-known family of Lawyers'.

XV. Declaration:-The Applicant hereby declares that **no application** with respect to Designation of Senior Advocate was submitted before this Hon'ble High Court or any other High Court in India or Hon'ble Supreme Court of India, at any previous instance.

BILASPUR

DATED:-

6-8-2024
~~5-8-2024~~
de

SIGNATURE OF THE APPLICANT



FORM NO.2**{Rule 4 (ii)}**

I, the undersigned advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh

1.	Name of the Applicant	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Educational Qualification	:	B.com LLB
3.	Date of Birth	:	24.07.1974
4.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
5.	Address of the Professional office	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.)
6.	Email address	:	paranjpeadv@rediffmail.com
7.	Date of enrolment as an Advocate and where enrolled	:	24.01.1999 Erstwhile state of Madhya Pradesh now Chhattisgarh
8.	Number in the roll of Advocates maintained by the State Bar Council and the date on which enrolled	:	307/1999, 24.01.1999
9.	Are you a member of any Association of Lawyers? If so, give details.	:	No
10.	Number of years of practice (or Judicial Service) and in which Court?	:	25 years in the High Court
11.	Have you specialized in any field of law? If so, give details.	:	Civil, Constitution & Criminal
12.	Have you been a Chamber junior to any lawyer? If so, furnish name of such lawyer/lawyers and the period held as such.	:	Hon'ble Abhay Manohar Sapre (Retired Judge of Supreme Court) (1999-2000) Hon'ble Alok Aradhe Chief Justice of Andra Pradesh (2001-2002)
13.	Are you in the Panel or do you hold any office under the State or Central Government?	:	No
14.	Reference to any important matter in which you have appeared	:	2017 (3) CGLJ 353 (Full Bench) reported in 2017 AIR (Chh) 45 and also in 2017 ILR (Chh) 378 "Ajay Jagarnath Gupta Vs. State of Chhattisgarh and Ors"

15.	Have you had to your credit any Journal? If so, give details.	:	No
16.	Have you attended or participated in any seminar/conference relating to law?	:	Yes
17.	Are you connected with any faculty of law?	:	No
18.	Has any application for designation as Senior Advocate been made to the High Court of Chhattisgarh or any other Court before? If so, with what result?	:	No
19.	Are you ordinarily practising within the jurisdiction of the High Court of Chhattisgarh?	:	Yes
20.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
21	Details of 5 best synopsis	A B C D E 	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019 FA No. 01/2011

CERTIFICATE

I hereby express and declare that I have not applied to any other High Court for being designated as senior advocate and my application has also not been rejected by the High Court within a period of 2 years prior to date of proposal and instant application.


Signature of the Applicant


FORM NO.2
{Rule 4 (ii)}

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -


1.	Name of the Advocate	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
3.	Email address	:	paranjpeadv@rediffmail.com
4.	Educational Qualification	:	B.com LLB
5.	Date of Birth	:	24.07.1974
6.	Date of enrollment as an Advocate and where enrolled	:	24.01.1999 (Erstwhile state of Madhya Pradesh now Chhattisgarh)
7.	Enrollment Number	:	307/1999, 24.01.1999
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
9.	Details of 5 best synopsis	A] B] C] D] E]	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019 FA No. 01/2011

Dated 12.11.24


Signature of Proposer
(Dr. Nirmal Shukla)
Senior Advocate

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 12.11.24


Signature of Proposer
(Dr. Nirmal Shukla)
Senior Advocate

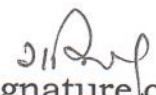
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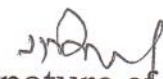
1.	Name of the Advocate	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
3.	Email address	:	paranjpeadv@rediffmail.com
4.	Educational Qualification	:	B.com LLB
5.	Date of Birth	:	24.07.1974
6.	Date of enrollment as an Advocate and where enrolled	:	24.01.1999 (Erstwhile state of Madhya Pradesh now Chhattisgarh)
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8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
9.	Details of 5 best synopsis	A] B] C] D] E]	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019 FA No. 01/2011

Dated 12.11.24


Signature of Proposer
(Govind Ram Miri)
Senior Advocate

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 12.11.24


Signature of Proposer
(Govind Ram Miri)
Senior Advocate

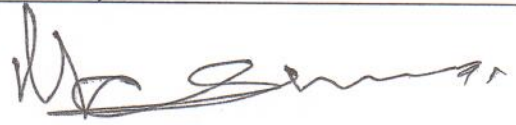
FORM NO.2
{Rule 4 (ii)}

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE


It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1.	Name of the Advocate	:	Manoj Vishwanath Paranjpe (M.V. PARANJPE)
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Sadguru Villa, Rama valley, Infront of Shri Ram Temple, High Court Road, Bilaspur (C.G.) 9827153644
3.	Email address	:	paranjpeadv@rediffmail.com
4.	Educational Qualification	:	B.com LLB
5.	Date of Birth	:	24.07.1974
6.	Date of enrollment as an Advocate and where enrolled	:	24.01.1999 (Erstwhile state of Madhya Pradesh now Chhattisgarh)
7.	Enrollment Number	:	307/1999, 24.01.1999
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 1048 AFR Judgments of the applicant and the applicant herewith produce the list of 202 reported Judgments attached along with the instant application
9.	Details of 5 best synopsis	A] B] C] D] E]	WA No. 128/2023 CRMP No. 1150/2015 SA No. 105/2008 CRA No. 1509/2019 FA No. 01/2011

Dated : 12.11.24


Signature of Proposer
(Y.C. Sharma)
Senior Advocate

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh


Signature of Proposer
(Y.C. Sharma)
Senior Advocate

Dated : 12.11.24


FORM NO.1
{Rule 4 (i)}

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1.	Name of the Advocate	:	Sunil Otwani
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
3.	Email address	:	adv.otwani@rediffmail.com
4.	Educational Qualification	:	MA LLB, Scholarship- Junior Research Fellowship
5.	Date of Birth	:	15.09.1967
6.	Date of enrollment as an Advocate and where enrolled	:	08.08.1994 (Initially registered in the State of Uttarpradesh)
7.	Enrollment Number	:	CG/1330/TR/1994
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
9.	Details of 5 best synopsis	A] B] C] D] E]	Writ Petition No: 394/2015 FA No: 371/2016 Writ Petition (Cr.) No: 251/2020 Writ Petition (227) No: 299/2018 Writ Petition (S) No: 5422/2023

Dated 23.12.2024


Signature of Proposer
(SHRI V.V.S. MURTHY)

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 23.12.2024


Signature of Proposer

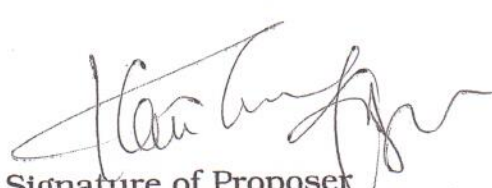
FORM NO.1
{Rule 4 (i)}

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

1.	Name of the Advocate	:	Sunil Otwani
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
3.	Email address	:	adv.otwani@rediffmail.com
4.	Educational Qualification	:	MA LLB, Scholarship- Junior Research Fellowship
5.	Date of Birth	:	15.09.1967
6.	Date of enrollment as an Advocate and where enrolled	:	08.08.1994 (Initially registered in the State of Uttarpradesh)
7.	Enrollment Number	:	CG/1330/TR/1994
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
9.	Details of 5 best synopsis	A]	Writ Petition No: 394/2015
		B]	FA No: 371/2016
		C]	Writ Petition (Cr.) No: 251/2020
		D]	Writ Petition (227) No: 299/2018
		E]	Writ Petition (S) No: 5422/2023


Dated 23.12.2024


Signature of Proposer

(SHRI H.B. AGARWAL)

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 23.12.2024


Signature of Proposer

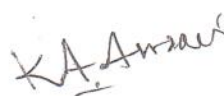
FORM NO.1
{Rule 4 (i)}

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Chhattisgarh: -

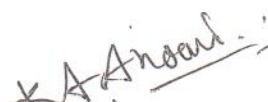
1.	Name of the Advocate	:	Sunil Otwani
2.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
3.	Email address	:	adv.otwani@rediffmail.com
4.	Educational Qualification	:	MA LLB, Scholarship- Junior Research Fellowship
5.	Date of Birth	:	15.09.1967
6.	Date of enrollment as an Advocate and where enrolled	:	08.08.1994 (Initially registered in the State of Uttarpradesh)
7.	Enrollment Number	:	CG/1330/TR/1994
8.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
9.	Details of 5 best synopsis	A]	Writ Petition No: 394/2015
		B]	FA No: 371/2016
		C]	Writ Petition (Cr.) No: 251/2020
		D]	Writ Petition (227) No: 299/2018
		E]	Writ Petition (S) No: 5422/2023

Dated 23.12.2024


Signature of Proposer
(SHRI K.A. ANSARI)

I hereby express and give my consent to be designated as Senior Advocate by the High Court of Chhattisgarh

Dated 23.12.2024


Signature of Proposer

FORM NO.2**{Rule 4 (ii)}**

I, the undersigned advocate, practicing in the State of Chhattisgarh, submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court of Chhattisgarh

1.	Name of the Applicant	:	Sunil Otwani
2.	Educational Qualification	:	MA LLB, Scholarship- JuniorResearch Fellowship
3.	Date of Birth	:	15.09.1967
4.	Permanent Residential Address & Mobile Number of the Advocate	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
5.	Address of the Professional office	:	Bhartiya Nagar, Near Ayappa Mandir, Bilaspur, District Bilaspur (C.G.)
6.	Email address	:	
7.	Date of enrolment as an Advocate and where enrolled	:	08.08.1994
8.	Number in the roll of Advocates maintained by the State Bar Council and the date on which enrolled	:	CG/1330/TR/1994
9.	Are you a member of any Association of Lawyers? If so, give details.	:	No
10.	Number of years of practice (or Judicial Service) and in which Court?	:	30
11.	Have you specialized in any field of law? If so, give details.	:	Civil, Criminal, Service, Constitutional
12.	Have you been a Chamber junior to any lawyer? If so, furnish name of such lawyer/lawyers and the period held as such.	:	No
13.	Are you in the Panel or do you hold any office under the State or Central Government?	:	No
14.	Reference to any important matter in which you have appeared	A.	The matter pertains to failure of kidneys of the resident of village supebeda, Tehsil Devbhog, District Gariyaband wherein I was appointed as amicus curiae, the report was submitted by me for preparation of action plan [WPPIL No. 125/2017]

		B.	Matter pertains to arbitration where in the important issue of law arose whether district judge includes the additional district judge for adjudicating the arbitration matters and I was appointed as amicus curiae by three judges' bench of Hon'ble High Court of Chhattisgarh [2018 AIR (Chh) 178]
		C.	Madkam Lakshmi Vs. State of Chhattisgarh and Ors. [WPCR No. 144/2016]
15.	Have you had to your credit any Journal? If so, give details.	:	My article namely Analyzing the precedent value of basic of structure doctrine reported in article 2023 (1) CGLJ pg. 11
16.	Have you attended or participated in any seminar/conference relating to law?	:	Yes
17.	Are you connected with any faculty of law?	:	No
18.	Has any application for designation as Senior Advocate been made to the High Court of Chhattisgarh or any other Court before? If so, with what result?	:	No
19.	Are you ordinarily practising within the jurisdiction of the High Court of Chhattisgarh?	:	Yes
20.	Other information/particulars if any, including, reported cases, legal aid work/publication etc.	:	According to the website of High Court of Chhattisgarh there are as many as 345 AFR Judgments of the applicant.
21	Details of 5 best synopsis	A] B] C] D] E]	Writ Petition No: 394/2015 FA No: 371/2016 Writ Petition (Cr.) No: 251/2020 Writ Petition (227) No: 299/2018 Writ Petition (S) No: 5422/2023